

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 319 (ND) /2017

CORAM:

**PRESENT: SMT.DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.02.2018**

NAME OF THE COMPANY: M/s Toyo Denso India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59(7) of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Atul Kumar, Advocate
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For the Respondent:	None
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ORDER

Vide order dated 29.1.2018, notice was issued to the IBBI to be served Dasti. It appears that no steps have been taken by the Petitioner.

Show Cause Notice was also issued to the ROC as to why no reply has been filed in this case.

Let fresh steps be taken returnable on 6th March, 2018.

-s-d-1

**(Deepa Krishan)
Member (T)**

-s-d-1

**(Ina Malhotra)
Member (J)**